

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-731(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.	Petitioner(s)
Vs		
Punj Lloyd Ltd.	Respondent(s)

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (Liq.).

Order delivered on 03.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:	Ms. Mohna M Lal, Ms. Geetali Hazarika, Advs.
For the CoC	:	Mr. Ankur Mittal, Adv., Ms. Yashika Sharma, Adv.
For the Liquidator	:	Mr. Sunil Fernandes, Sr. Adv. Mr. Raghav Chadha, Mr. Rajshree Chaudhary Ms. Diksha Dadu, Advs.

ORDER

New IA-1571/2024

Notice of the Application be issued to the Respondent(s)/non-Applicant(s), returnable **on 08.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)